

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

07/03/2019

C.P./260/15/2018

O.A./260/532/2017

M.A./260/175/2018

M.A./260/330/2018

FO

ITEM NO:45

FOR APPLICANTS(S) Adv. : Mr. N.R.Routray

FOR RESPONDENTS(S) Adv.: Mr. S. K. Ojha

**Order of The Tribunal**

**Notes of The Registry**

Heard Ld. Counsels for both the sides.

Ld. Counsel for the applicant submitted that respondents have violated the interim order dated 30.10.2017 passed in OA No. 352/2017 by this Tribunal. Ld. Counsel for the respondents submitted that the Respondent no. 5 along with other selected persons started their promotional training much prior to 30.10.2017 as by that time the order dated 30.10.2017 was not passed by the Tribunal. It is specifically mentioned in the show cause reply that no further step has been taken by the administration after the order dated 30.10.2017 for giving any promotion including promotion of the Respondent No.5. Therefore, the C. P. is dropped and notices are discharged as no violation of the interim order dated 30.10.2017 is made out.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

pms